

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 36 of 2020

IN THE MATTER OF:

Sh. Ajay Ajit Peter Kerkar

...Appellant.

Versus

Sneh Sadan Traders & Agents Ltd. & Ors.

...Respondents.

Present:

**For Appellant: Mr. Hitesh Sachar and Ms. Srishti Badhwar,
Advocates.**

**For Respondent: Mr. Sarthak Sharma and Mr. Nitesh Jain,
Advocates for R-2.**

**ORDER
(Virtual Mode)**

22.02.2021 Learned Counsel for the Appellant states that Respondent Nos 1 and 3 have filed Reply-Affidavit and she wants to file Rejoinder to the same. She states that she has got the copy of the Reply-Affidavit by e-mail. The Reply-Affidavit of Respondent Nos. 1 and 3 is not on record before us. Registry to check. The Learned Counsel for Appellant states that the Reply-Affidavit was sent by Mr. Pukitesh Datt Tiwari, Advocate.

The Appearance of Respondent Nos. 1 and 3 does not appear to be there in the file. Registry to check. Respondent Nos. 1 and 3 need to come on record.

Learned Counsel for Appellant to serve copy of Rejoinder filed to Reply of Respondent No. 2 on Learned Counsel for Respondent No. 2.

Let Respondent Nos. 1 & 3 come on record and file Reply. Then Appellant to file Rejoinder to Reply of Respondent Nos. 1 and 3

List the Appeal 'For Admission (After Notice)' Hearing on **22nd March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.